

2. Through the present IA the petitioner has sought extension of time for a period of six weeks from 31.12.2003 for filing of the amended petition. It is stated that compilation of detailed information is likely to take some more time.

3. In view of the above stated circumstances, we allow the petitioner to file the amended petition as also the other details called for vide order dated 17.7.2003, latest by 15.2.2004 with advance copy to the respondents who may file their replies by 10.3.2004. The petition shall be processed for hearing thereafter.

4. With the above directions IA No.75/2003 in Petition No.1/2003 gets disposed of.

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 12th January, 2004